

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:5968  
ANSWERED ON:03.05.2010  
IMPORT/ EXPORT OF MEDICINES BY MEDICAL COMPANIES  
Singh Dr. Raghuvansh Prasad

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether medicine companies are doing import and export of medicines from Indore (MP) without any prior approval/permission of the authority concerned;
- (b) if so, the details thereof alongwith the names of companies involved in such business in the country including Madhya Pradesh;
- (c) whether such business has led to loss of revenue to the Government; and
- (d) if so, the details thereof and the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d): Indore is not a notified port of entry for drugs under the Drugs and Cosmetic Rules, 1945. No import of medicines has taken place from Indore port. Customs allow the export of medicines from Indore port only after obtaining NOC from Drug Authorities. For this purpose, the office of Central Drugs Standard Control Organisation, West Zone has deputed a Drug Inspector on 22.02.10 at Indore for scrutinizing export shipping bills relating to drugs before they are exported.

No case of import or export of medicine from Indore (MP) without prior approval/permission of the concerned authority has been reported to the Ministry of Commerce and Industry by the Customs or the office of Drug Controller General of India.